

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-693(PB)/2019

IN THE MATTER OF:

Mr. Vijender Singh Yadav	Applicant/petitioner
Vs.		
M/s. Rajesh Projects (India) Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-	Mr. Nitin Kaushik, Adv.
For the Respondent:	Ms. Suhani Dhingra, Adv. with Mr. Amod Kumar, AR of CD

ORDER

Learned counsel for the respondent seeks and is granted three days' time to file her vakalatnama and Board Resolution of corporate debtor.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 14.05.2019.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)